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CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK O. A. NO. 260/00868 OF 2014

Cuttack this the 4th day of December, 2014

CORAM HON'BLE MR. A.K. PATNAIK, MEMBER (J) HON'BLE MR. R. C. MISRA, MEMBER (A)

Sri Duryodhan Sethy, aged about 43 years, S/o. Khetrabasi Sethy, At/Po.Garhabandhgoda, Vill. Sainkul, Dist.Keonjhar, At present working as Postmaster Grade-1, Balichandrapur S.O. under Cuttack North Division, Cuttack.

...Applicant

(Advocates: Mr. D.K. Mohanty)

VERSUS

Union of India Represented through

- Director General of Post,
 Ministry of Telecommunication,
 Department of Post,
 Dak Bhawan, Sansad Marg,
 New Delhi-1
- 2. Chief Post Master General, Odisha Circle, Bhubaneswar, Dist-Khurda
- 3. Director Postal Services, O/o-Postmaster General, Sambalpur Region, Sambalpur-768001.
- 4. Superintendent of Post Offices, Keonjhar Division, Keonjhar Garh
- 5. Superintendent of Post Offices, Cuttack North Division, Cuttack-753001.

... Respondents

(Advocate: Mr. S. Barik)

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ORDER (ORAL)

A.K.PATNAIK, MEMBER (J):

Heard Mr. D.K. Mohanty, Learned Counsel for the Applicant, and Mr. S. Barik, Ld. ACGSC appearing for the Respondent, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed under Section 19 of the Administrative Tribunals Act, 1985 in which the applicant has prayed for the following reliefs:

"....for a direction to Respondents to disburse the amount after deducting of Rs.11,823/- and the rest amount of DA on TA bills as per under Annexure-A/2 series to the applicant."

Mr. Mohanty, Ld. Counsel appearing for the applicant, submitted that the applicant, who was working as LRPA at Anandpur MDG, was directed by Respondent No.4 to be deputed to Kusaleswar S.O. as SPM. Accordingly the applicant was working on deputation as SPM upto May 2010 at Kusaleswar S.O. Thereafter the applicant submitted his lodging and Hotel bills amounting to Rs.47,200/- for disbursement. As the said bills were not considered by the Respondents-Department, he made a representation to the concerned authorities for consideration of the same. Thereafter, Respondent No.4 sanctioned the TA/DA bill for Rs.11,823/- which is less than his claim. Hence, he made another representation on 17.09.2013 (Annexure-A/5) to Respondent No.3 for disbursement of his legitimate dues, but till date no reply has been received by the applicant and hence, he has approached this Tribunal in the present O.A. with the aforesaid reliefs.

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- 3. Mr. S. Barik, Ld. ACGSC appearing on behalf of the Respondents, submits that he has no immediate instruction if any such representation has been made by the applicant and, if so, the status thereof.
- 4. In view of the aforesaid facts and the positive case of the applicant that his representation dated 17.09.2013 is still pending with the Respondent No.3, at this stage, without entering into the merit of this case, we dispose of this O.A. by directing Respondent No.3 to consider the said representation, if the same is still pending with him, and communicate the result thereof to the applicant by way of a reasoned and speaking order within a period of 60 days from the date of receipt of a copy of this order. We make it clear that if after such consideration the applicant is found to be entitled to the claim he has made in the representation, then expeditious steps be taken within a period of 90 days from the date of such consideration to extend those benefits to the applicant. However, if in the meantime, the said representation has already been disposed of then the result thereof be communicated to the applicant within a period of 15 days from the date of receipt of copy of this order.
- On the prayer made by Mr. Mohanty, Ld. Counsel for the applicant, copy of this order, along with paper books, be sent to Respondent Nos. 3 & 4 by Speed Post at the cost of the applicant for which he undertakes to file the postal requisites by 09.12.2014.

(R.C.MISRA) MEMBER(A) A.K.PATNAIK) MEMBER(J)